

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH, HYDERABAD**

CA NO. 137/252/HDB/2017  
U/s 252(3) of the Companies Act, 2013

**In the matter of**

NSP BVSr KP Road Projects Private Limited  
Flat No. 204, H.No. 6-3-1117,  
Maruthi Sadan Begumpet  
Hyderabad - 500016

...Applicant Company

**Versus**

The Registrar of Companies  
Andhra Pradesh & Telangana  
2<sup>nd</sup> Floor, Corporate Bhavan  
Bandlaguda, Nagole  
Hyderabad - 500068

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...Respondent

Date of order: 09.11.2017

**Coram**

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)  
Hon'ble Shri Ravikumar Duraisamy, Member (Technical)

**Parties / Counsels present**

For the Applicant : Shri Kota Srinivas, PCS

Per: Rajeswara Rao Vittanala, Member (Judicial)

**ORDER**

1. The Company Application bearing CA No.137/252/HDB/2017, is filed by NSP BVSr KP Road Projects Private Limited under Section 252 (3) of the Companies Act, 2013, seeking to direct Registrar of



Companies (RoC) to restore the name of the Applicant in the Registrar of Companies, Andhra Pradesh & Telangana, and to place the Company and all other persons in the Company, such as Directors, Shareholders, Employees and all others related to the Company, to be in the same position before the striking off by the RoC etc.

2. The case is listed for admission before the Tribunal on 24.10.2017, 02.11.2017 and today.
3. Heard Shri Kota Srinivas, Learned PCS for the Applicant Company.
4. The Learned PCS has filed a memo dated 07.11.2017 by stating that there are some inadvertent errors made in the pleadings, and thus, instead of amending the Application, the Applicant wanted to withdraw the Company Application, with a liberty to file a fresh Company Application with appropriate pleadings. The memo is taken on record.
5. We have considered the request of the Applicant and the Bench is inclined to permit the Applicant to withdraw the present CA, with a liberty to file a fresh Company Application in accordance with law.

Hence, Company Application bearing CA No. 137/252/HDB/2017 is disposed of as withdrawn, by granting liberty to the Applicant to approach this Tribunal for the same cause of action, duly following all the provisions and Rules of the Companies Act, 2013. No order as to costs.

*Sd/-*  
RAVIKUMAR DURAISAMY  
MEMBER (TECHNICAL)

*Sd/-*  
RAJESWARA RAO VITTANALA  
MEMBER (JUDICIAL)



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प्रमाणित प्रति  
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केस नं. 137/252/HDB/2017  
निर्णय का तारीख 9.11.2017  
DATE OF JUDGEMENT  
कॉपी तैयार किया गया तारीख 10.11.2017  
COPY MADE READY ON

*lh*  
W. Reagr./Asst. Reagr/Court Officer/  
National Company Law Tribunal, Hyderabad Bench